

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1826
ANSWERED ON 07th AUGUST, 2024**

Implementation of RTE 2009

1826. Smt. Sagarika Ghose:

Will the Minister of EDUCATION be pleased to state:

- (a) whether as per the Right to Education Act (RTE) 2009, students from economically weaker sections are getting admission into private schools, if so, the details thereof, if not, the reasons therefor;
- (b) whether private schools are being motivated and encouraged to implement the RTE 2009; and
- (c) whether specific measures are taken for the implementation of RTE 2009?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)

(a) and (b): The RTE Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. The RTE Act is applicable throughout the country. Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration which are the appropriate Government for implementation of the provision of the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class. For implementation of the provision of the Act the respective State/ UT Government is required to notify the disadvantaged groups

and weaker sections, per child cost and start admissions as per the laid down procedure and have a grievance redressal mechanism in place. Section 12(2) of The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for reimbursement to the Private Unaided Schools for admitting children under Section 12(1)(c).

(c) : Ministry of Education has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Education, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/ UT Governments on implementation of Section 12 of the RTE Act, 2009.
